

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3852

ANSWERED ON:19.12.2006

ITPO

Bauri Smt. Susmita;Khan Shri Sunil;Meinya Dr. Thokchom;Pathak Shri Brajesh

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government proposes to organise Indian Trade Exhibitions in certain countries ;
- (b) if so, the details thereof, country-wise;
- (c) whether the International Trade Promotion Organisation(ITPO) lost revenue of Rs. 2.76 crore due to not enhancing the licence fee from two licencees and also an amount of Rs. 1.94 crore was outstanding from these licencees;
- (d) if so, the details thereof and the steps taken to recover the outstanding amount;
- (e) whether more than one crore rupees has been outstanding as recoverable VAT in exhibition organised by the ITPO in foreign countries since 1984;
- (f) if so, the steps taken to recover such amount;
- g) whether such dues are recoverable from those task of organising such exhibitions abroad; and
- h) if so, the details thereof alongwith the amount recovered from such officers?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JAIRAM RAMESH)

(a) & (b) Yes Sir. ITPO proposes to organize the following Indian Trade Exhibitions during the current financial year 2006-07 -

(i) Indian Trade Exhibition, Mauritius (Port Louis), February 1-7, 2007

(ii) Indian Trade Exhibition, Sao Paulo (Brazil), March 6-11, 2007

(iii) Indian Trade Exhibition, Dushanbe (Tajikistan), March 27 - 31, 2007

(iv) India Fair in Melbourne (Australia),March 29 - April 01,2007.

(c)&(d)No Sir, ITPO did not suffer revenue loss of Rs.2.76 crore. As on 31.3.2005, an amount of Rs.193.53 lakhs was outstanding.The amount has already been recovered.

(e) Yes Sir. An amount of Rs.102.41 lakhs is to be recovered under VAT for exhibitions held abroad.

(f) ITPO has hired two VAT Consultant agencies for recovery of VAT.Claims for Rs.71.61 lakhs have been submitted to the concerned VAT authorities through these Consultants. The claims for recovery of VAT in respect of balance amount of Rs.30.80 lakhs were submitted by the concerned Team Leaders directly or through respective Embassy of India/Consulate General of India.

(g)Yes, Sir. The dues are outstanding and are recoverable, as on date.

(h)A statement indicating the details in this regard is Annexed.